

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:5300
ANSWERED ON:27.04.2015
SURVEY REPORT ON CHILD LABOUR
Shetty Shri Gopal Chinayya

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Supreme Court has declared that employing child labour in hazardous industries is cruelty towards humanity and directed the State Governments to submit a detailed report thereon;
- (b) if so, whether the said report has been submitted;
- (c) if so, the details thereof; and
- (d) the reaction of the Government thereto along with the action taken by the Government in this regard?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a) to (d): The Hon`ble Supreme Court in their Judgment dated 10.12.1996 in Writ Petition (Civil) No. 465/1986 M.C. Mehta Vs State of Tamilnadu had given certain directions on the issue of elimination of child labour and States were given instructions to submit a survey report in this regard. Accordingly, affidavits have been filed by the State Governments in the Supreme Court.